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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. No. 223/98

IN

O.A. No. 1941/97

New Delhi: this the 7 day of May, 1999.

HON'BLE M.R.S.R. ADIGE, VICE CHAIRMAN (A).

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

Sujit Kumar Singh, IFS

S/o Late Vikramaditya Singh,
posted as Conservator of Forest,
Santhal Parganas Circle at Deoghar,
Distt. Deoghar,

R/o Vikramaditya Smriti,

Road No. 18,
Rajendra Nagar,

Patna -800016

..... Applicant.

(By Advocate: Shri M.K. Sahu)

Versus

1. The State of Bihar through Sri S.N. Biswas,
Chief Secretary, Govt. of Bihar,
Old Secretariat, Patna-800 001.

2. Sri Navin Kumar, Secretary-cum-Commissioner,
Department of Forest and Environment,
Govt. of Bihar, Sichai Bhawan,
3rd Secretariat, Patna-800 001.

.... Respondents.

(By Advocate- Sri Jagdev Singh)

ORDER

HON'BLE M.R.S.R. ADIGE VICE CHAIRMAN (A).

Heard applicant's counsel Shri M.K. Sahu
and counsel for State of Bihar Shri J. Singh.

2. Shri Singh has invited our attention to
Govt. of Bihar's notification No. 1217 dated 9.4.99
(copy taken on record) promoting applicant as
Chief Conservator of Forests w.e.f. November, 1998.
The facts and circumstances which resulted in the
delay in issuing the afo resaid order dated 9.4.99

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have been explained in respondents' affidavit in reply to the C.P. in which it has been stated that the ^{MAN} delay was not intentional, and unconditional apology has been tendered, which we accept.

3. If applicant has any grievance in regard to the specific date from which the promotion has been ordered, or regarding his actual posting on the promotional post, in view of para 2 of the Notification dated 9.4.99, it is open to him to agitate his grievance separately in accordance with law, if so advised.

4. Subject to para 3 above, the CP is dismissed and notices to alleged contestants are discharged.

Lakshmi

(MRS. LAKSHMI SWAMINATHAN)
MEMBER(J)

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(S. R. ADIGE)
VICE CHAIRMAN (A).

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